

GOVERNMENT OF INDIA  
MINISTRY OF TEXTILES  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO-320**  
ANSWERED ON- 21/07/2023

**REVIVAL OF TEXTILE INDUSTRY**

320. SHRI SANJEEV ARORA:

Will the Minister of TEXTILES be pleased to state:

- (a) the steps being taken by Ministry to get textile industry out of doldrums;
- (b) whether Government is ensuring that all the pending dues are cleared as early as possible like Technology Upgradation Fund (TUF) or/and any other incentives pending from exchequer;
- (c) the steps being taken by Ministry to impose anti-dumping duty on all types of yarns and made ups being imported to save domestic textile industry; and
- (d) whether Government is planning to incentivise textile exports, especially value-added products?

**ANSWER**

THE MINISTER OF STATE FOR TEXTILES  
(SMT. DARSHANA JARDOSH)

**(a):** To promote and develop the textile sector in the country government is implementing various schemes which include Pradhan Mantri Mega Integrated Textile Region Apparel (PM MITRA) Parks, Production Linked Incentive (MMF Apparel, MMF Fabrics and Products of Technical Textiles) Scheme, SAMARTH- Scheme for Capacity Building in Textile Sector, Scheme for Integrated Textile Parks, Integrated Processing Development Scheme, Silk Samagra 2.0, Jute (ICARE- Improved Cultivation and Advanced Retting Exercise), Amended Technology Upgradation Fund Scheme, Raw Material Supply Scheme, National Handloom Development Programme, National Handicraft Development Programme, Comprehensive Handicrafts Cluster Development Scheme, Integrated Wool Development Programme and National Technical Textiles Mission.

**(b):** Amended Technology Upgradation Fund Scheme (ATUFS) was launched in January 2016 and was valid till 31.03.2022. Applications for Capital Investment Subsidy registered in the online portal are processed in terms of the provisions of scheme guidelines of ATUFS.

**(c):** Anti-dumping duty is levied by Central Government upon examination of investigation report by Directorate General of Trade Remedies evidencing the existence of dumping and consequent injury to domestic producers, and keeping in mind general public interest.

**(d):** The Government introduced the Scheme of Rebate of State and Central Taxes and Levies (RoSCTL) effective from March 2019 till 31<sup>st</sup> March 2024 for promoting exports of Apparel / Garments and made-ups and to make the textile sector competitive in international market.

Besides, schemes under implementation such as PM MITRA parks and Production Linked Incentive (MMF Apparel, MMF Fabrics and Products of Technical Textiles) are expected to increase scale and size, making the sector competitive in the global market.

\*\*\*\*\*